**HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**
**(Special Original Jurisdiction)**

THURSDAY,THE THIRTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION NO: 2210 OF 2025**

**Between:**

M/s.Chilukuri Enterprises LLP, Rep by Mahender Reddy Chilukuri, Managing Partner Nagaram Keesara, Kushi Garden, Plot No 101,Hyderabad, MedchalMalkajgiri,Telangana,500083

**...PETITIONER**

**AND**

1. The Union of India, Represented by its Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi- 11000.
2. The Commissioner of Customs and Central Tax, Medchal GST Commissionerate, III Floor, Medchal GST Bhavan, 11-4-649/B, Lakdikapul, Hyderabad - 500 004.
3. The Superintendent of Central Tax, Keesara GST Range, Medchal GST Division, Plot no 16 and 21, Aditya Towers, Sri Sai Enclave, Old Bowenpally, Secunderabad.
4. The Assistant Commissioner (AE), Office of the Principal Commissioner of Central Tax, Ranga Reddy GST Commissionerate, VIP Hills, Madhapur, Hyderabad
5. The Deputy Director, DGGI, HZU, H.No.1-63/2/2-12, Plot No.212 and 213, Block B, Kavuri Hills, Madhapur, Hyderabad

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a direction or Orders, more particularly in the nature of a writ of Mandamus or any other appropriate Writ, declaring the impugned Ordervide REG-19 bearing Reference No. ZA3601250522008 dated 21/01/2025 cancelling the registration of petitioner as illegal and violation of Article 19(1)(g) and 300A of the Petitioner

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondent No.3 to suspend the operation of the impugned order vide REG-19 bearing Reference No. ZA3601250522008 dated 21/01/2025 and allow operation of registration of the Petitioner, pending disposal of this writ petition

**Counsel for the Petitioner: SRI. M.UMASHANKAR**

**Counsel for the Respondents No.1: SRI GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA**

**Counsel for the Respondent Nos.2 to 5: SRI DOMINIC FERNANDES SC FOR CBIC**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**

**AND**

**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT PETITION No.2210 of 2025**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri M.Uma Shankar, learned counsel for the petitioner and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.2 to 5.

2. Learned Senior Standing Counsel for CBIC submits that he is filing a memo during the course of the day which contains a document, dated 29.01.2025, whereby the order of cancellation of registration has been revoked and therefore, this petition has rendered infructuous. He further prays for liberty to issue a fresh show cause notice to the petitioner and proceed against it from that stage in accordance with law.

3. Learned counsel for the petitioner has no objection.

4. Accordingly, the Writ Petition is dismissed having rendered infructuous with liberty prayed for by the learned Senior Standing Counsel for CBIC. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/-L. VIJAYA LAXMI**
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. One CC to SRI. M.UMASHANKAR Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA [OPUC]
3. One CC to SRI DOMINIC FERNANDES SC FOR CBIC [OPUC]
4. Two CD Copies

KKS
BS

**HIGH COURT**

**DATED:30/01/2025**




**ORDER**

**WP.No.2210 of 2025**

**DISMISSING THE WRIT PETITION**
**AS INFRUCTUOUS**
**WITHOUT COSTS**

6
4.B
4/3/25